

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s).7916/2019

(Arising out of impugned final judgment and order dated 31-05-2018 in CRLA No.801/2008 passed by the High Court Of Judicature At Allahabad)

SABIT ALI @ SADIQ & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.115843/2019-EXEMPTION FROM FILING O.T.)

Date : 18-10-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DEEPAK GUPTA
HON'BLE MR. JUSTICE SURYA KANT

For Petitioner(s)

Ms. Fauzia Shakil, AOR
Mr. Mojahid Karim Khan, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by the learned counsel for the petitioners seeking adjournment for filing additional documents, list the matter on 13.01.2020.

(ARJUN BISHT)
COURT MASTER (SH)

(RENU KAPOOR)
BRANCH OFFICER